

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 138/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri. P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : JSW Renew Energy Five Limited & Ors.
- Parties Present : Ms. Anusha Nagrajan, Advocate for the Petitioner
Ms. Aakanksha Bhola, Advocate for the Petitioner

Record of Proceedings

Member, Shri P. K. Singh did not participate in the proceedings.

2. Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of tariff for the Pilot Projects of 500 MW / 1000 MWh standalone Battery Energy Storage Systems (BESS) in India under tariff based global competitive bidding process as per the *Guidelines for Procurement and Utilisation of BESS as part of Generation, Transmission and Distribution Assets, along with Ancillary Services* dated 10.3.2022 ('BESS Guidelines') read with subsequent amendment dated 30.5.2022 as issued by the Ministry of Power, Govt. of India. Learned counsel submitted that as per the bid/RfS documents, the Contracted Capacity with the Petitioner was to be 60% of the Project Capacity of 500 MW (i.e., 300 MW) while the utilisation of the remaining 40% was to be managed by the Developer. Learned counsel submitted that pursuant to the bid process, JSW Renew Energy Five Ltd. has been declared as a successful bidder with a tariff of Rs. 10,83,500/MW/month. Learned counsel further submitted that out of the 300 MW allotted to SECI, 150 MW capacity has been tied up with Gujarat Urja Vikas Nigam Limited (GUVNL) under the Agreement dated 26.6.2023 and the balance of 150 MW with National Load Despatch Centre (NLDC), for grid ancillary services. Learned counsel pointed out that NLDC has already filed Petition No. 249/MP/2023 before this Commission *inter alia* seeking regulatory directions for the procurement of the above capacity for the grid ancillary services, which is presently reserved for the order

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to Respondents.



(b) Respondents to file their respective replies to the Petition, if any, within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within a week thereafter.

3. The Petition will be listed for the hearing on **6.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**